(b) The Ministry of Health and Family Welfare has informed that a proposal in this regard has been received and accordingly, the Government of NCT of Delhi has been requested to examine the proposal for issue of necessary instructions to the concerned Departments of NCT of Delhi.

Ban on manual scavenging

1370. SHRI DEVENDER GOUD T.: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the year-wise and State-wise details of workers died in septic tanks and manholes in the country during the last five years;
- (b) whether it is a fact that even after 60 years and umpteen programmes, manual scavenging is still existing in the country;
- (c) what are the reasons that Government has not enacted law to ban manual scavenging in the country; and
- (d) by when the Ministry would introduce and enact legislation to ban manual scavenging?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) The National Commission for Safai Karamcharis has compiled the information in this regard, based upon the data received by them from 28 States/UTs. The year-wise and State-wise details of the workers who died in septic tanks and manholes in these States/UTs during 2005-06 to September, 2010, are given in Statement (*See* below).

- (b) As per 'Houselisting and Housing Census, 2011, data released by the Registrar General of India, there are 7,94,390 latrines in the country from which night soil is removed by humans.
- (c) and (d) Ministry of Social Justice and Empowerment has introduced "The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2012", in Lok Sabha, on 3.9.2012, to, *inter-alia*, ban manual scavenging in the country.

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[5 December, 2012]

Year-wise and State/UT-wise details of workers died in sewer/manholes etc. during the years from 2005-06 to 2009-10 and 2010-11 (upto September, 2010)

Sl.	Name of State/UT	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11
No.							(upto
						i	Sept., 2010)
1.	Gujarat	9	4	Nil	7	2	1
2.	Karnataka	Nil	2	Nil	2	2	Nil
3.	Punjab	Nil	Nil	3	1	4	Nil
4.	Tamil Nadu	1	2	2	7	5	3
5.	Tripura	Nil	Nil	Nil	1	Nil	Nil
6.	Uttar Pradesh	4	Nil	Nil	Nil	4	4

Out of 28 States/UTs, which have furnished information to the National Commission for Safai Karmcharies, deaths in this regard, have not been reported in rest of the 22 States/UTs.

Hostels for OBC students

1371. SHRI RANBIR SINGH PARJAPATI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- whether Government has sanctioned construction of 33 hostels for OBC boys and girls to enable them to pursue Secondary and Higher education;
 - (b) if so, the details thereof;
- (c) the details of locations where these hostels are being constructed and by when these hostels will start functioning; and
 - (d) how many hostels have been sanctioned for the State of Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) Yes Sir. The Government had sanctioned 33 hostels to States/Universities under the Centrally Sponsored Scheme of construction of hostels for OBC boys and girls during 2011-12. The details of hostels sanctioned including their locations are given in Statement (See below). As per the provision of the Scheme, hostels sanctioned are required to be completed within a period of one year from the date of the sanction of the hostel.

(d) Two hostels were sanctioned during 2008-09 and three hostels during 2010-11 for the State of Haryana.